

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Application No. 281 of 2013 (SZ)**

Applicant(s)

Respondent(s)

People for Cattle in India rep.  
By its Trustee G. Arun Prasanna

Vs. 1) The Commissioner, Corporation of Chennai, Chennai  
2) The commissioner, Directorate of Animal Husbandry and Veterinary Services, Chennai  
3) The Commissioner of Food Safety, Dept of Food Safety and Drugs Admn (Food Safety Division,), Chennai  
4) The Transport Commissioner, Transport Department, Chennai  
5) The Secretary to Government, Animal Husbandry, Dairying and Fisheries Department, Chennai  
6) The Secretary to Government, Health and family Welfare Department, Chennai  
7) The Principal Secretary to Government, Transport Dept, Chennai  
8) The Chairman, TNPCB Chennai  
9) The Commissioner, Alandur Municipality, Chennai  
10) The Commissioner, St. Thomas Mount Panchayat Union, Chennai  
11) The District Environmental Engineer, TNPCB, Chennai  
12) The District Environmental Engineer, TNPCB, KK Nagar  
13) The District Environmental Engineer, TNPCB, Ambattur  
14) The Chairman, Central Pollution Control Board, Delhi  
15) The Principal Secretary to Government, Dept of Environment and Forests, Chennai

Legal Practitioners for Applicant(s)  
N/s. Kaushik N. Sharma

Legal Practitioners for Respondents  
Shri R. Surya Prakash for R-1  
M/s. M.K. Subramanian and P.Velmani for R-2, R-3, R-5, R-6 and R-15  
Shri. Abdul Saleem, S. Saravanan and

Vidya lakshmi for R-4, R-7, R-9 and R-10  
Smt. H. Yasmeen Ali for R-8, R-11 to R-13  
M/s. D.S. Ekambaram and  
Mrs. P. Jayalakshmi for R-14

**ORDER**

Note of the Registry	Orders of the Tribunal
Order No. 2	<p data-bbox="540 545 873 585">Date: 16<sup>th</sup> August, 2017</p> <p data-bbox="540 620 1398 1607">Learned counsel appearing for the applicant filed response to the action taken report filed by the Greater Chennai Corporation. Learned counsel appearing for the applicant submitted that as per the action taken report as item No.11, it is reported that Babu Beef Stall is unlicensed. Notice has been served. Learned counsel submitted that still the unlicensed slaughtering is taking place and no proper action is taken. Learned counsel also pointed out that item No.13, No.1 Beef Stall, shown in the action taken report as a residential place, but on verification it is found that slaughtering is taking place. It is also pointed out that item No.19, G.S.Mani Beef Stall which is shown in the action taken report as New Hair Style shop, slaughtering is taking place.</p> <p data-bbox="540 1647 1398 1830">Learned counsel also pointed out that there are several other such places where illegal slaughtering is taking place and the details are furnished in the response to</p>

the report.

Learned counsel appearing for the Greater Chennai Corporation submitted that Serial No.13 of the action taken report is not a slaughtering place and showed the photograph to disprove the contention. Learned counsel appearing for the applicant submitted that even though it is a residential place, illegal slaughtering is taking place on Wednesdays, Saturdays and Sundays.

The Officials of the Greater Chennai Corporation is directed to inspect the place on these days and verify the details and submit a status report within 3 weeks.

List the matter on 20.09.2017.

.....J.M.  
(Justice M.S. Nambiar)

